

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
CP(IB) 587 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shrimali Industries Pvt Ltd
V/s
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 28/08/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv. a/w.
Mr. Saurabh Soparkar, Sr. Adv.
For the Respondent : Mr. Devashish Trivedi, Adv.

ORDER

Learned Counsel for the applicant Mr. Monaal Davawala states that the arguing Sr. Counsel Mr. Saurabh Soparkar is on his legs before the Hon'ble Gujarat High Court. Hence, he seeks for an adjournment, which is not opposed by the Learned Counsel for the respondent.

List on 01.09.2023.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)

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